

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3713**  
ANSWERED ON 18/12/2024

**ADOPTION OF NON-FOSSIL FUEL ENERGY**

3713. SHRI P V MIDHUN REDDY

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the overall performance in adopting non fossil fuel energy, State-wise;
- (b) whether the Government has conducted any survey or study to understand the challenges being faced in clean energy adoption;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps being taken to accelerate clean energy adoption in the country?

**ANSWER**

**THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER**

**(SHRI SHRIPAD YESSO NAIK)**

- (a) A total of 213.70 GW of non-fossil fuel energy capacity has been installed in the country as on 30.11.2024. State-wise details are given at **Annexure-I**.
- (b) &(c) Ministry of New and Renewable Energy has been regularly engaging with the renewable energy (RE) developers and stakeholders by way of holding conferences, seminars, chintan shivirs, review meetings, etc, to understand the challenges in RE sector.
- (d) Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country to realize the commitment of 500 GW non-fossil energy capacity by 2030, as given at **Annexure-II**.

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**Annexure-I**

**Annexure-I referred to in reply of part (a) of the Lok Sabha Unstarred Question  
No. 3713 to be answered on 18.12.2024**

**State-wise Installed Capacity of non-fossil fuel energy as on 30.11.2024**

<b>S. No.</b>	<b>States/ UTs</b>	<b>Non-fossil fuel energy installed capacity (in MW)</b>
1	Andhra Pradesh	11097.95
2	Arunachal Pradesh	1270.33
3	Assam	568.80
4	Bihar	477.92
5	Chhattisgarh	1741.52
6	Goa	52.23
7	Gujarat	32342.83
8	Haryana	2322.47
9	Himachal Pradesh	11431.82
10	Jammu & Kashmir	3624.08
11	Jharkhand	420.24
12	Karnataka	23463.90
13	Kerala	3560.33
14	Ladakh	141.29
15	Madhya Pradesh	10248.02
16	Maharashtra	21395.26
17	Manipur	124.24
18	Meghalaya	395.11
19	Mizoram	135.82
20	Nagaland	110.84
21	Odisha	2939.35
22	Punjab	3226.70
23	Rajasthan	31713.42
24	Sikkim	2344.67
25	Tamil Nadu	26531.00
26	Telangana	7688.34
27	Tripura	37.05
28	Uttar Pradesh	6545.45
29	Uttarakhand	5004.48
30	West Bengal	2098.53
31	Andaman & Nicobar Islands	35.16
32	Chandigarh	76.26
33	Dadra & Nagar Haveli and Daman & Diu	51.87
34	Delhi	376.38
35	Lakshadweep	4.97
36	Puducherry	52.64
37	Others	49.31
	<b>Total (MW)</b>	<b>213700.58</b>

**Annexure-II referred to in reply of part (d) of the Lok Sabha Unstarred Question  
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The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country to realize the commitment of 500 GW non-fossil energy capacity by 2030. These include, inter-alia, the following:

- Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies(REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Ultra Mega Renewable Energy Parks is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.

- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06<sup>th</sup> June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.
- For Electrolyser Manufacturing, contracts have been awarded / are under process for a capacity of 3,000 MW per annum.
- For Green Hydrogen production, capacity has been awarded for 4,12,000 tons per annum.